

STATEMENT*State-wise Cotton/Man-made Fibre Textile Mills under Cooperative Management as on 31.10.1995*

S.No.	State/Union Territory	No. of Mills
1.	Andhra Pradesh	11
2.	Assam	1
3.	Bihar	3
4.	Dadra Nagar Haveli	-
5.	Daman & Diu	-
6.	Delhi	-
7.	Goa	-
8.	Gujarat	5
9.	Haryana	1
10.	Himachal Pradesh	-
11.	Jammu & Kashmir	-
12.	Karnataka	12
13.	Kerala	4
14.	Andhra Pradesh	2
15.	Maharashtra	55
16.	Manipur	-
17.	Orissa	6
18.	Pondicherry	2
19.	Punjab	7
20.	Rajasthan	3
21.	Tamilnadu	19
22.	Uttar Pradesh	11
23.	West Bengal	2
Total		144

*[English]***Exemption From Income Tax**

4121. SHRI SOBHANADREESWARA RAO VADDE : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have exempted the Meritorious Productivity Awards that are being given to the Thermal Stations for good performance from income-tax purview;

(b) if so, the details thereof;

(c) whether this exemption is enforced upto 1994-95 financial year;

(d) if so, whether there are representations for continuation of this exemption for three more years; and

(e) if so, the response of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Meritorious Productivity Rewards framed by Ministry of Energy, Government of India are approved under section 10(17A)(ii) of Income Tax Act, 1961. Thereby, the said Reward is exempted in the hands of the awardee.

(b) Meritorious Productivity Reward has been approved under Sector 10(17A)(ii) for 3 Assessment Years from Assessment Years 1992-93 to 1994-95 vide Order dated 05.03.1993 and approval to the said reward has been renewed for three further assessment years i.e. Assessment Year 1995-96 to 1997-98 vide Order dated 3rd August, 1995.

(c) No.

(d) and (e) On a reference from the Ministry of Power for renewal of approval of Meritorious Productivity Reward under Sector 10(17A) of Income Tax Act the Government of India, Ministry of Finance has approved the said Reward for a further period of three assessment years from 1995-96 to 1997-98 vide Order dated 3rd August, 1995.

Interest Rates of NABARD

4122. SHRI PRATAPRAO B. BHONSLE : Will the Minister of FINANCE be pleased to state :

(a) the rate of interest being charged by NABARD on loans to Banks and cooperative institutions;

(b) the rate of interest being charged from small and marginal farmers and others who get loans from banks and commercial institutions for short term, medium term and long term; and

(c) whether the Government propose to reduce the margin allowed to Banks and cooperative institutions so that the rate of interest payable by ultimate user of the money is reduced?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) The details of the rates of interest charged by National Bank for Agriculture and Rural Development (NABARD) on short term and medium term loans to Cooperative Banks and Regional Rural Banks (RRBs) for various purposes, as also long term loans to State Governments are furnished in the attached statement. The rate of interest charged by NABARD, on reference to Commercial Banks, Regional Rural Banks, State Cooperative Banks (SCBs) and State Land Development Banks (SLDs) on investment loans is as under :